

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:2810  
ANSWERED ON:11.12.2012  
ACCOUNTABILITY OF NSF's  
Naranbhai Shri Kachhadia

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the number of recognised Sports Federations/Bodies which have maintained proper accounting procedures along with the number of such accounts audited during the last three years;
- (b) whether the Government proposes to make it mandatory for them to follow proper accounting procedure;
- (c) if not, the reasons therefor and the steps taken/proposed to be taken by the Government to ensure a check on their financial accounts on a regular basis;
- (d) whether the Comptroller and Auditor General of India has made any observation on the functioning of Sports Bodies/Federations in the country; and
- (e) if so, the details thereof during each of the last three years, federation-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS(SHRI JITENDRA SINGH)

(a) to (c) The National Sports Federations (NSFs) are autonomous bodies registered under the Societies Act and the Government normally does not interfere in their day to day affairs. At present, there are 52 NSFs recognized by the Ministry of Youth Affairs and Sports. It is mandatory for all the NSFs to submit their annual audited accounts to the Registrar of Societies as per the Societies Registration Act. The Government has already put in place a system to ensure accountability by the NSFs, whereby all the NSFs are financially accountable to the Government and are required to submit Utilization Certificates for the grants received from the Government. Fresh assistance is not sanctioned to such NSFs which are in default with regard to submission of Utilization Certificate. To enhance accountability, the Federations receiving a grant of more than Rs.1.00 crore from the Government are required to get their accounts audited by the Comptroller and Auditor General of India.

(d) & (e) The Comptroller and Auditor General of India sends its directions to the NSFs, which have been audited by them, directly for removing the deficiencies pointed out in its report and to furnish a compliance report directly to the Comptroller and Auditor General of India. The Government also takes suitable steps as may be necessary for compliance of the directions and observations of Comptroller and Auditor General.